

**Court-I**  
**Before the Appellate Tribunal for Electricity**  
**(Appellate Jurisdiction)**

**Appeal No. 61 of 2012 & IA-280 of 2012 and**  
**Appeal No. 62 of 2012 & IA-281 of 2012**

**Dated : 12<sup>th</sup> May, 2014**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson**  
**Hon'ble Mr. Rakesh Nath, Technical Member**

**Appeal No. 61 of 2012 & IA-280 of 2012**

**BSES Rajdhani Power Ltd. .... Appellant(s)**  
**Versus**  
**Delhi Electricity Regulatory Commission .... Respondent(s)**

**Counsel for the Appellant (s) : Mr. Vishal Anand**  
**Mr. Gaurav Dudeja**  
**Counsel for the Respondent(s) : Mr. Pradeep Misra**  
**Mr. Suraj Singh**  
**Mr. Ananad K. Ganesan**  
**Ms. Swapna Seshadri**

**Appeal No. 62 of 2012 & IA-281 of 2012**

**BSES Yamuna Power Ltd. .... Appellant(s)**  
**Versus**  
**Delhi Electricity Regulatory Commission .... Respondent(s)**

**Counsel for the Appellant (s) : Mr. Aashish Gupta**  
**Mr. Dushyant Manocha**  
**Counsel for the Respondent(s) : Mr. Anand K. Ganesan**  
**Ms. Swapna Seshadri**  
**Mr. Pradeep Misra**  
**Mr. Suraj Singh**

**ORDER**

We have heard the learned counsel Mr. Pradeep Misra for the respondent. He has finished his arguments upto 10 points. The remaining issues for the arguments would be taken up by the Commission tomorrow.

Post the matter for further hearing on **13.5.2014 at 12.30 p.m.**

**(Rakesh Nath)**  
**Technical Member**  
mk/kt

**(Justice M. Karpaga Vinayagam)**  
**Chairperson**